

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No. 3464 OF 2016

&

**IA No. 660 OF 2016 IN
DFR No. 3464 OF 2016**

Dated: 1st December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:-

Vasavadatta Cement, Unit of Kesoram Industries Ltd.Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya

ORDER

DFR No. 3464 OF 2016

On 28.11.2016 inadvertently we were not informed by learned counsel for the Appellant that there is delay in filing this appeal and an application for condonation of delay is pending. Therefore, we admitted the appeal and stayed the impugned order till 24.01.2017. When it was brought to our notice by the Registry, we directed the Registry to list this matter along with application for condonation of delay today. Accordingly, the matter is listed today for directions.

Since there is delay in filing the appeal, unless the delay is condoned the appeal cannot be admitted. Hence, we revoke the Order dated 28.11.2016 passed in DFR No. 3464 of 2016.

IA No. 660 OF 2016
(Appl. for condonation of delay)

Issue notice to the Respondents returnable on 12.12.2016. Dasti, in addition, is permitted.

List the application on **12.12.2016.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson